

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:795  
ANSWERED ON:09.07.2009  
FAST TRACK COURTS SCHEME  
Pathak Shri Harin

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Scheme of the Fast Track courts were started as a 100% Centrally-sponsored Scheme;
- (b) if so, the details thereof;
- (c) whether this scheme was extended till 2010;
- (d) if so, the details thereof;
- (e) whether Central assistance has been reduced substantially under this scheme in the current financial year;
- (f) if so, the reasons therefor;
- (g) whether the Government proposes to restore the assistance for the Scheme; and
- (h) if so, the details thereof?

**Answer**

MINISTER OF LAW & JUSTICE(DR. M. VEERAPPA MOILY)

(a) & (b): The scheme of Fast Track Courts (FTCs) was started in the year 2000 for a period of five years on the recommendations of the Eleventh Finance Commission. The central assistance to the States was provided at the rate of Rs.5.00 lakh per court for non recurring expenditure which included Rs.3.4 lakh for construction and Rs.1.6 lakh for computer and library. For recurring expenditure an amount of Rs.4.8 lakh per court per year was provided.

(c) & (d): The term of scheme of the Fast Track Courts which were recommended by the Eleventh Finance Commission ended on 31st march, 2005. The Supreme Court, which is monitoring the functioning of Fast Track Courts through the case of Brij Mohan Lai Vs UOI & Ors observed that the scheme of Fast Track Courts should not be disbanded all of a sudden and in its order dated 31st March, 2005, directed the Union of India to continue the Fast Track Courts. The Government accorded its approval for the continuation of 1562 Fast Track Courts that were operational as on 31.3.2005 for a further period of 5 years i.e. up to 31st March, 2010. For the extended period, the norm for assistance to the States provided for an additional amount of Rs.8.6 lakhs to be provided to the States in the first two years towards the cost of constructions for additional space in the court room and Rs.4.8 lakhs per court per year towards recurring expenditure.

(e) : No Madam,

(f) to (h): Do not arise.